

(b) Does not arise.

(c) and (d) The Government takes decision on the setting up of Airlines subject to applicable laws/regulations, security and other conditionalities related to air transport operation and FDI Policy.

Pending dues payable to AAI by Kingfisher Airlines

1144. SHRIMATI SASIKALA PUSHPA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that ₹204.69 crore is due to Airports Authority of India (AAI) from Kingfisher Airlines;

(b) if so, the details thereof; and

(c) the steps taken by AAI to recover the dues?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) The outstanding dues recoverable from Kingfisher Airlines by Airports Authority of India (AAI) as on date, of filing the suit are ₹294.69 crore, which includes, principal amount ₹ 175.30 crore and interest amount ₹119.39 crore.

(c) AAI has filed a Recovery Suit No. 597 of 2014 on 14.03.2014 in the High Court of Judicature at Mumbai against Kingfisher Airlines.

Use of mobile phones in the flights

1145. DR. PRADEEP KUMAR BALMUCHU:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is contemplating on giving permission for use of mobile phones in the flights; and

(b) if so, the details thereof and by which time this will come into force?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) There is no such proposal with this Ministry. However, Rule 29B of Aircraft Rules, 1937 regulates the use of portable electronic devices, including mobile phones, which *inter alia* states that Pilot-in-Command may permit the use of cellular telephone by the passengers of a flight after the aircraft has